

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 103
IB-241(ND)/2024

IN THE MATTER OF:

M/s. Durgapur Corporation Private Limited Petitioner/Applicant
(DCPL)

Vs.

M/s. Aryan Ispat & Power Pvt Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Gopal Jain, Sr. Adv., Mr. Abhimanya Bhandari,
Mr. Pranav Sachdeva, Mr. Jatin Bhardwaj, Mr.
Abhay Nair, Advs.

For the Respondent :

ORDER

This application has been filed by M/s. Durgapur Corporation Private Limited (DCPL) under Section 9 of the IBC, 2016, the Operational Creditor, seeking initiation of CIRP against M/s. Aryan Ispat & Power Pvt. Ltd., the Corporate Debtor herein.

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to Respondent.

The Applicant is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file a reply affidavit within one week after receipt of the notice.

List the matter **on 30.05.2024**.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)